

(c) when the balance bonus is likely to be paid ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE SHRI SAWAI SINGH SISODIA : (a) to (c) : In accordance with the formulae based on performance, Productivity Linked Bonus is being paid to the eligible categories of employees of the Ministry of Railways (Railway Board), P & T Department, Ordnance Factories, etc. under the Ministry of Defence and India Security Press and Currency Note Press, Nasik Road under the Finance Ministry. The employees eligible to Productivity Linked Bonus working in Naval Dockyards, Ordnance Depots, Static Type of Workshops under EME Directorate and Air Force Depots/Repair Installation under the Defence Ministry, Employees Provident Fund Organisation and Employees State Insurance Corporation under the Labour Ministry have been allowed only *ad hoc* bonus pending formulation of formulae for regulating its payment. It is not easy to empirically measure productivity in these organisations and this is mainly responsible for the delay. However, every effort is being made to devise the formulae expeditiously.

'Tax Holiday' for Establishing industries in Backward Areas in Tamil Nadu

2177. SHRI ERA ANBARASU :

Will the Minister of FINANCE be pleased to state :

(a) whether Government propose to allow permanent 'tax holiday' for the industries to be established in most backward areas like North Arcot District and Ramanathapuram East in Tamil Nadu to give initiative to industrialist

to start new industries in such area to eradicate unemployment problem ; and

(b) whether Government propose to modify suitably the Income Tax Rules with a view to eradicate unemployment by encouraging investment ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAI SINGH SISODIA) : (a) Under the existing provision of the Income-tax Act, a taxpayer deriving income from newly established industrial undertakings in districts like North Arcot and Remanathapuram in Tamil Nadu, is entitled to a deduction of twenty per cent. of such income for the ten initial assessment years. There is no proposal under consideration of the Government at present to allow permanent tax holiday to such industries.

(b) Under the existing provisions of the Income-tax Act, a taxpayer is entitled to depreciation allowance, additional depreciation allowance, investment allowance, partial tax holiday, etc., which encourage investment.

Shifting of Head Office of Nationalised Bank to Bihar

2178. SHRI VIJAY KUMAR YADAV :

Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that not a single Head office of any nationalised bank is located in Bihar ; and

(b) whether Government propose the dispersal of Head office of at least one nationalised Bank